

(b) the number of cases of dacoities and cheating, separately and the amount involved in each case;

(c) the number of persons arrested and the amount recovered from them and that remained unrecovered; and

(d) the specific measures adopted by Government to check such incidents in future and create a sense of safety in the minds of depositors?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) it is not correct to say that there are daily incidents of dacoity, loot and cheating in the nationalised banks.

(b) and (c). The required information is being collected and will be laid on the Table of the House.

(d) All matters relating to proper functioning of the nationalised banks and the security arrangements in the branches of the banks are under continuous review and requisite steps, wherever necessary, are also taken by the banks.

Assessment of Income and Wealth of Rashtriya Swayam Sewak Sangh for Income and Wealth Tax

3213. **SHRI SAT PAL KPAUR**: Will the Minister of FINANCE be pleased to state:

(a) whether the income of the Rashtriya Swayam Sewak Sangh has been assessed for taxation purpose;

(b) whether an assessment of the property of the said organisation has been made for levying wealth tax; and

(c) if so, with what result?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The Rashtriya Swayam Sewak Sangh has not so far been assessed to Income Tax or Wealth Tax. While its liability for these taxes was under examination the said Sangh filed a writ in the High Court and obtained an injunction. Steps are being taken to have the injunction vacated and thereafter assessments under the Income Tax and Wealth Tax Acts will be completed in accordance with the law.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER JAYANTI SHIPPING COMPANY (TAKING OVER OF MANAGEMENT) ACT, 1966

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 2280 (Hindi and English versions) published in Gazette of India dated the 8th June, 1971 under sub-section (6) of section 3 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966 regarding management of the Jayanti Shipping Company Limited. [Placed in Library. Sec. No LT-526/71]

(2) A copy of Notification No. S.O. 635 (Hindi and English versions) published in Mysore Gazette dated the 15th April, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-527/71].

ANCIENT MONUMENTS & ARCHAEOLOGICAL SITES & REMAINS (AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): On behalf of Shri Siddaratha Shankar Ray, I beg to lay on the Table—

A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 935 in Gazette of India dated the 27th February, 1971, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 [Placed in Library. See No. LT-528/71]